

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

CP No. 40/Chd/Chd/2024

IN THE MATTER OF:

Income Tax Officer Ward 5(5) Chandigarh

...Petitioner

Vs.

Registrar of Companies Punjab and Chandigarh

...Respondent

Under Section: 252 (3), CA 2013

Order delivered on 14.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. Yogesh Putney, Senior Standing Counsel
for the Income Tax Department

ORDER

The present petition has been filed under Section 252(3) of the Companies Act, 2013 to restore the name of respondent No. 2 company. Heard. Issue notice of this petition to the respondents for 09.08.2024. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authorities with a copy of the petition and entire paper book immediately by speed post and e-mail, if available, and file an affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Reports, if any, be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto,

if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List on 09.08.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)